

Statement

U.S. f. aid for Rural Electrification

(a) Yes, Sir.

(In A grant Of Rs. 105 nous in rupees has been made available to the Rural Electrification Corporation (a Company set up in 1939 under the administrative control of Ministry of Irrigation and Power) in the United States of America through the Agency for International Development. This grant is for the purpose of making loans available to the Corporation to the State Electricity Boards for rural electrification schemes undertaken by them, and to make loans to Rural Electric Co-operatives that are set up in the country. According to the agreement between the Rural Electrification Corporation and the U.S. AID, the grant is subject to a matching contribution of Rs. 45 crores being made by the Government of India. Half yearly reports on activities, operations and transactions of the Corporation are to be sent to U.S. All during the first five years of its operation. The balance sheets and profit and loss account statement are also to be made available to U.S. AID annually. The representatives of U.S. AID are permitted to observe the operations of the Corporation including inspection and audit of any records and accounts in respect of funds provided by it.

(k) The loans given by the Rural Electrification Corporation are financed from funds comprising the grant as well as funds given by the Government of India. It is, therefore, not possible to indicate the number of villages to be benefited solely from the grant portion, received from the U.S.A. The Corporation has so far sanctioned 559 rural electrification schemes. Under State Electricity Boards and co-operative scheme each for five rural electric co-operatives set up in the country. The total loan amount sanctioned is Rs. 282.07 crores. These schemes which are scheduled for completion over a period of three to five years envisage electrification of about 49,122 villages.

**भावनगर डिवीजन के लोको रनिंग कर्म-
चारियों की पदोन्नति**

* 604. श्री पीताम्बर दास : क्या
रेल मंत्री यह बताने की कृपा करेंगे कि

क्या यह सच है कि भावनगर डिवीजन (पश्चिम रेलवे) के लोको रनिंग कर्म-चारियों में से 47 व्यक्तियों की पदोन्नति लोको कर्मचारियों की गत हड़ताल में उनके तथा कथित भाग लेने के कारण रोक दी गई है ?

**[Promotion of Loco Running staff of
Bhavnagar Division**

604. SHRI PITAMBER HAS: Will the Minister of RAILWAYS be pleased to state whether it is a fact that the promotion of 47 persons belonging to the Loco Running Staff of Bhavnagar Division (Western Railway) has been stopped due to their alleged involvement in the last strike of locomotives?

**रेल मंत्रालय में उपमंत्री (श्री
मोहम्मद शफी कुरेशी) : जी नहीं।**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): No, Sir.]

Misuse of passes and P.T.Os.

SHRI B. R. MUNDA: Will the Minister of RAILWAYS be pleased to state;

(a) whether it is a fact that some Members of Parliament complained many times during the last six months to the Divisional Superintendent, Central Railway, Jhansi and subsequently to the Chairman, Railway Board about the wrong issue and misuse of Railway passes and P.T.Os;

(b) whether any investigation has been ordered and action taken against concerned persons; and

(c) if so, the details thereof!

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a, A complaint from an M.P. was received by the Divisional Superintendent, Jhansi containing certain allegations of malpractices including the allegation of misuse of the facilities of Passes/PTOs by an employee of the Divi-

† [] English translation.

sion. Subsequently, a reference on the same subject b) the same MI' has also been received by the Chairman, Railway Board.

(b) and (c) As a result of investigation conducted already, disciplinary proceedings against the said employee of the Jhansi Division as for a major penalty have been instituted. For the reference received by the Chairman, Railway Board, a detailed report has been called for which would be examined in depth.

Lawyers Reluctance to Accept Judgeship

*li06. SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Will Hon. Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of vacancies of judges exist at present in the various High Courts;

(In whether ii is also a fact that these vacancies have remained unfilled on account of the reluctance of the members of the bar to accept judgeship; and

ii) if so, what steps Government propose to take in the matter

Nil. MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) There are at present 50 vacancies of Judges in the various High Courts. Proposals in regard to 18 vacancies are awaited from State authorities and 32 vacancies are in various stages of proposal.

(b) No Sir.

(c) Does not arise.

Somasila Project in Nellore District

*607. SHRI PAPI REDDI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Government have cleared the Somasila Project on river Pennar in Nellore District;

(In if so, what is the allocation made in the Fifth Five Year Plan for the project; and

(c) by when the work on the Project is likely to start?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) The first Phase of the Somasila project, estimated to cost Rs. 17.20 crores, has been accepted by the Planning Commission for inclusion in the Fifth Plan of Andhra Pradesh.

(b) and (c) The Fifth Plan allocations have yet to be finalised. The Government of Andhra Pradesh have reported that they propose to start the work next year.

भारतीय तेल निगम द्वारा गैर-सरकारी पार्टियों के माध्यम से तेल का वितरण

*608. श्री श्याम लाल यादव : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय तेल निगम स्वयं के अपने एजेंटों के अतिरिक्त अन्य पार्टियों को हाई स्पीड डीजल तेल, पेट्रोल और मिट्टी का तेल सप्लाई करता है और क्या इन पार्टियों के पास आवश्यक लाइसेंस हैं :

(ख) निगम में धन जमा करा देने के पश्चात् इन पार्टियों को तेल मिलने में कितना समय लगता है ; और

(ग) उत्तर प्रदेश के वाराणसी और बुलन्दशहर जिलों में कितने विक्रेता हैं और पिछले छः महीनों के दौरान उनको कितना तेल सप्लाई किया गया ?

Distribution of Oil by I.O.C Through Private Parties

*608. SHRI SHYAM LAL YADAV: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Indian Oil Corporation supplies high speed diesel oil, petrol and kerosene oil to parties other than its own agents and whether these parties have the necessary licence;

† [] English translation.